

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.204 - **CP(IB)/47(AHM)2021**  
With  
ITEM No.205 - **IA/1406(AHM)2023**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s

Nikhil Prataprai Gandhi

.....Respondent

**Order delivered on: 15/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

:Mr. Saurabh Soparkar, Sr. Adv. a.w Mr. Bijal Chatrapati,  
Adv. & Mr. Siddhartha Sinha

For the Respondent

:Mr. Navin Pahwa, Sr. Adv. a.w Mr. Maulik Nanavati, Adv.

RP in person

:Mr. S K Agarwal

For the RP

:Mr. Pratik Thakkar, Adv.

SBI

: Mr. K B Patnayak, CGM

**ORDER**

**CP(IB)/47(AHM)2021**

Ld. Counsel for the applicant seeks permission to withdraw the application. They have also filed withdrawal affidavit. In view of the same, permission is granted. Accordingly, CP(IB) 47 of 2021 is disposed-off as withdrawn.

**IA/1406(AHM)2023**

Ld. Counsel for the applicant submitted that in view of withdrawal of CP(IB) 49 of 2021, CP(IB) 47 of 2021 and CP(IB) 50 of 2021, this application become infructuous, hence, disposed-off. In view of the same, IA 1406 of 2023 stands disposed-off

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**